

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN
Monday, the 15th day of January 2024 / 25th Pousha, 1945
WP(C) NO. 42092 OF 2023(J)

PETITIONER:

SHONE GEORGE, [REDACTED]

RESPONDENTS:

1. MINISTRY OF CORPORATE AFFAIRS, OFFICE OF DIRECTOR GENERAL OF CORPORATE AFFAIRS, KOTA HOUSE ANNEXE 1, SHAHJAHAN ROAD, NEW DELHI, REPRESENTED BY ITS JOINT DIRECTOR., PIN - 110011
AND 6 OTHERS

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 1st Respondent to file the Reports pursuant to Exhibit P11 before this Hon'ble Court pending disposal of this Writ Petition

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 21-12-2023 and upon hearing the arguments of M/S. MARIYA RAJAN, SHINU J.PILLAI, S.SUJA, AISWARYA JAMES, NESMEL DIVAN, DIYA BIJOY, SWETHA ELIZABETH SABOR, Advocates for the petitioners, SRI. R.V.SREEJITH, SENIOR CENTRAL GOVERNMENT COUNSEL for the respondents 1 and 2, GOPIKRISHNAN NAMBIAR M., K.JOHN MATHAI, JOSON MANAVALAN, KURYAN THOMAS, PAULOSE C. ABRAHAM, RAJA KANNAN, PRANOY HARILAL, Advocates for the 3rd respondent and of SHRI.P.U.SHAILAJAN, Advocate for the 4th respondent, the court passed the following:

P.T.O

DEVAN RAMACHANDRAN, J.

WP (C) No. 42092 of 2023

Dated this the 15th day of January, 2024

O R D E R

Interestingly, when this matter was called today, the learned Central Government Counsel - Sri.Sreejith, submitted that, adverting to the complaint of the petitioner, orders have been issued under Section 210 of the Companies Act and that same will be produced on record by the next posting date.

2. In such scenario, I direct the Central Government Counsel to file the order now stated to have been issued by the Government of India, which shall be done not later than this Friday (19.01.2024).

3. The respondents will be at liberty to respond to the said proceeding or pleadings by

the next posting date which shall be on 24.01.2024.

4. The learned counsel for the petitioner, however, submitted that even going by the afore submission, an investigation under Section 210 of the Companies Act alone appears to have been initiated. He insisted that this is a matter where the SFIO has a role.

I also direct the Central Government Counsel to obtain specific instructions, if any further action by the SFIO has been ordered or found warranted by the next posting date.

Sd/-

DEVAN RAMACHANDRAN,

SAS

JUDGE